

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE
REGIONAL BENCH, COURT NO. 2**

Service Tax Appeal No. 219 of 2011

(Arising out of Order-in-Appeal No. 555/2010 dated 19.10.2010 passed by the Commissioner of Central Excise (Appeals-II), Bangalore.)

M/s. Balzers (India) Ltd.,

Plot No. 109, KIADB Plot,
Bommasandra IV Phase,
Industrial Area,
Bangalore – 560 099.

.....**Appellant(s)**

Versus

**Commissioner of Central Excise
(Appeals-II),**

No. 16/1, 5th Floor,
S.P. Complex,
Lalbagh Road,
Bangalore – 560 027.

.....**Respondent(s)**

Appearance:

Ms. Purvi Asathi, Advocate for the Appellant.

Mr. Neeraj Kumar, Superintendent (AR) for the Respondent.

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mrs. R. Bhagya Devi, Member (Technical)

Final Order No. 20280 /2025

Date of Hearing: 03.03.2025.

Date of Decision: 03.03.2025.

Per : R. Bhagya Devi

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the

scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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